

Appendix-8A
APPLICATION FOR CERTIFICATION OF EXPORT PERFORMANCE OF UNITS IN THE PHARMACEUTICAL AND BIOTECHNOLOGY SECTORS BY THE REGIONAL OFFICES OF THE DGFT AS PER CUSTOMS NOTIFICATION NO 12/2012 DATED 17.03.2012 (erstwhile Notification No. 21/2002 Dated 01.03.2002)

- 1 Name and Address of the Applicant
- 2 IEC Number
- 3 Details of exports and import entitlement:

Preceding year's physical exports (in Rs crores)	Entitlement @ 25 % of the FOB value of physical exports	Cumulative imports already undertaken under Customs Not 21/2002 (in Rs. crores)	Balance import entitlement (in Rs. crores)	CIF Value of Import to be undertaken under this application (In Rs. crores)	Balance entitlement of imports
(1)	(2)	(3)	(4)	(5)	(6)

Declaration/Undertaking by the Proprietor/Partner/Director

- a. We/I hereby declare that the said goods are imported for use in pharmaceutical and biotechnology sector and shall be used in the manufacture of commodities only.
- b. We/ I hereby undertake that the total value of goods imported during 2005-2006 under Customs Notification No 21/2002 will not exceed 25% of the FOB value of exports in the financial year 2004-2005.
- c. We/I hereby undertake that the imported goods would be installed in the factory of the importer within 6 months of the date of importation. These goods would not be transferred or sold for a period of 7 years from the date of installation.

- d. We/I hereby declare that the Research and Development wing of the unit which has undertaken these imports is registered with the Department of Science and Industrial Research in the Ministry of Science and Technology of the Government of India.
- e. We/I hereby declare that the above statements are true and correct and nothing has been concealed or held there from. We/I fully understand that any information furnished if proved incorrect or false will render us/me liable for penal action and other consequences as may be prescribed in the FTDR Act 1992, Foreign Trade Regulation Rules, 1993 and Orders framed thereunder, and any other law in force.”

Date:
Place

Name of the Proprietor/ Director (s)/ Partner (s)

Signature of the Proprietor/Director(s)/Partner(s)

Designation:

Email id:

Phone no.:

Residential Address:

:

CHARTERED ACCOUNTANT'S CERTIFICATE/COST ACCOUNTANT'S CERTIFICATE

This is to certify that I have verified the details furnished by the unit as at S.Nos 1 to 3 along with the Declaration/ Undertaking given by the Proprietor/ Partner/ Director of the unit(s) and find them to be true and correct.

Chartered
Accountant's
Name/Cost
Accountant's Name
Membership Number & Seal

Address
Name and address
of the Institute with
whom registered

**VERIFICATION BY THE REGIONAL OFFICE OF THE DIRECTORATE GENERAL OF FOREIGN
TRADE**

This is to verify that the details supplied by the firm in the said Appendix have been verified by the Chartered Accountant/Cost Accountant and are correct as per the records submitted by the Unit to this office. The certificate is issued for allowing duty free import of listed equipment given in List 27A of the Customs Notification 10/2002 dtd 21.02.2002 for a value of Rs words and figuressubject to conditions mentioned in the aforesaid Customs Notification.

Date:
Place:

(Signing Authority)
For the Office of the Additional/Joint Director General of Foreign Trade,